

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 44/08 held on 30.01.2008.

The Meeting No.44/08 of Norms Committee-II was held on 30.01.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri. D.C. Suri, Addl. IA	DHI
3.	Shri Shyam Sunder, Dy. DGFT	DGFT.
4	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:6/20/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00182/AM08/	RLA File :02/24/040/00121/AM08/	Lic.No/Date:0210102225 09.07.2007	Defer Date:08.01.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008.The committee observed that this case has already been approved in the NC meeting dated 08/01/2008. Hence decided to close the matter.			

Case No.:6/36/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00426/AM08/	RLA File :07/24/040/00334/AM08/	Lic.No/Date:0710054430 12.11.2007	Defer Date:27.01.2008
2 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

Case No.:1/41/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00484/AM08/	RLA File :22/24/040/00043/AM08/	Lic.No/Date:2210007317 20.12.2007	Defer Date:29.01.2008
3 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: - 1. Total Panel thickness and thickness of PE core in the Aluminium composite panel. 2. Thickness of Aluminium Coil. 3. Area of import items at Sl. No. 3 &4. 4. Information in respect of Sl. No. 11 of Standard Deficiency Format.			

Case No.:3/41/81-ALC2/2007	Party Name:SAI FLIPPED COIL PVT. LTD.,	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00486/AM08/	RLA File :08/24/040/00220/AM08/	Lic.No/Date:0810069242 28.12.2007	Defer Date:29.01.2008
4 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee noted that the licence to the firm has already been issued by R/A as per para 4.7.1 of H.B AM2004-2009 as per norms fixed in NC meeting No. 19/81 dated 07/08/2007. Hence decided to close the case.			

5	Case No.: 1/44/81-ALC2/2007	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status: Case Added
	HQ File :01/81/050/00487/AM08/	RLA File :34/24/040/00201/AM08/	Lic.No/Date:3410020522 02.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5, & 11 of the Standard Deficiency Format. 2. To apply for separate SION for these types of transformers.			

6	Case No.: 2/44/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status: Case Added
	HQ File :01/81/050/00488/AM08/	RLA File :22/24/040/00052/AM08/	Lic.No/Date:2210007355 04.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: - 1. Total Panel thickness and thickness of PE core in the Aluminium composite panel. 2. Thickness of Aluminium Coil. 3. Area of import items at Sl. No. 3 & 4. 4. Information in respect of Sl. No. 11 of Standard Deficiency Format.			

7	Case No.:3/44/81-ALC2/2007	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Case Added
	HQ File :01/81/050/00489/AM08/	RLA File :34/24/040/00185/AM08/	Lic.No/Date:3410020553 07.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

8	Case No.:4/44/81-ALC2/2007	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:44/81-ALC2/2007 29.01.2008	Status:Case Added
	HQ File :01/81/050/00490/AM08/	RLA File :34/24/040/00202/AM08/	Lic.No/Date:3410020577 08.01.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 18.03.2008.			

PART –A-FRESH

Case No.A -266	M/s Unique Punch Systems Pvt.Ltd.
Meeting No.44/08	F.No.01/81/162/ 1043/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0710053215 dt 7-09-2007
	RLA F.No. 07/24/40/406/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 3 & 11(a) of the Standard Deficiency Format.

Case No.A - 267	M/s U.M.Cables Ltd.Kolkata
Meeting No.44/08	F.No.01/81/162/1040/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0210105523 dt 26-10-2007
	RLA F.No.02/24/40/209/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.

Case No.A - 268	M/s Delton Cables Ltd.
Meeting No.44/08	F.No.01/81/162/ 1055/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0510212061 dt 14-11-2007
	RLA F.No.05/24/40/603/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that comments in respect of export items at Sl. No. 6-8 are awaited from DOT and decided to remind them for the same. In respect of export items at Sl. No. 1-5, on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: -

1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.

Case No.A -269	M/s Delton Cables Ltd.
Meeting No.44/08	F.No.01/81/162/1053/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0510209764 dt 28-09-2007
	RLA F.No. 05/24/40/516/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that the comments from DOT are still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 18.03.2008.

Case No.A -270	M/s RPG Cables Ltd.
Meeting No.44/08	F.No.01/81/162/1041/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0310450456 dt 16-11-2007
	RLA F.No.03/45/40/637/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: -

1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.

Case No.A - 271	M/s RPG Cables Ltd.
Meeting No.44/08	F.No.01/81/162/1042/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0310450471 dt 16-11-2007
	RLA F.No.03/95/40/637/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 18.03.2008: -

1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.

Case No.A - 272	M/s U.M.Cables Ltd.
Meeting No.44/08	F.No.01/81/162/1039/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0210105623 dt 01-11-2007
	RLA F.No. 02/24/40/211/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 18.03.2008.

Case No.A -273	M/s T.R.F Ltd.Kolkata
Meeting No.44/08	F.No.01/81/162/1051/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 02100107607 dt 28-12-2007
	RLA F.No.02/24/40/230/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that the ITC(HS) code mentioned by the firm in the application seems to be wrong and the item belongs to chapter 84 of ITC(HS). Hence decided to transfer the case to NC-I.

Case No.A - 274	M/s Viedecon Industries.
Meeting No.44/08	F.No.01/81/162/1045/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0710054729 dt 30-11-2007
	RLA F.No.07/24/40/613/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 04.03.2008.

Case No.A - 275	M/s Saint Gobain Seva Engineering India Ltd.
Meeting No.44/08	F.No.01/81/162/1050/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0710054901 dt 11-12-2007
	RLA F.No.07/24/40/628/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee observed that the ITC(HS) code mentioned by the firm in the application seems to be wrong and the item belongs to chapter 84 of ITC(HS). Hence decided to transfer the case to NC-I.

Case No.A -276	M/s Western Cables Engg.Pvt.Ltd.Mumbai
Meeting No.44/08	F.No.01/81/162/1047/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0310449620 dt 7-11-2007
	RLA F.No.03/395/40/788/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as applied for on net to net basis.

R/A may take suitable consequential action accordingly.

Case No.A - 277	M/s Continental Device India Ltd.Chandigarh
Meeting No.44/08	F.No.01/81/162/1044/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 2210007274 dt 30-11-2007
	RLA F.No.22/24/40/0145/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee decided that a copy of the application may be referred to DIT for examination and comments. The case stands deferred and to be relisted on 18.03.2008.

Case No.A - 278	M/s Venture Control Systems
Meeting No.44/08	F.No.01/81/162/1049/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0510213920 dt 26-12-2007
	RLA F.No.05/24/40/731/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 1, 8 & 9 of the Standard Deficiency Format.
2. Name and quantity of each constituent being imported under the headings 'kit' in the import list.
3. Exact end use of the export product.

Case No.A -279	M/s Western Cables Engg.Pvt.Ltd.
Meeting No.44/08	F.No.01/81/162/1048/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0710055003 dt 14-12-2007
	RLA F.No.07/24/40/634/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee decided that a copy of the application may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 18.03.2008.

Case No.A - 280	M/s Power Gear Ltd.Bangalore
Meeting No.44/08	F.No.01/81/162/1046/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0710054916 dt 11-12-2007
	RLA F.No. 07/24/40/589/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 1, 3, 4, 5, 11 & 13 of the Standard Deficiency Format by replacing 'Steel' with Aluminium.
2. Name and quantity of each constituent being imported under the headings 'kit' against import item No. 7.

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.44/08	F.No.01/81/162/1052/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 1, 3, 4, 5 & 11 of the Standard Deficiency Format.
2. Weight wise breakup for different specifications/size of copper wire proposed for import.

Case No.A - 282	M/s Bhansali Cables Conductors (P) Ltd.
Meeting No.44/08	F.No.01/81/162/1054/AM08/DES-II
Dated: 30-01-2008	Advance Licence No 0510212165 dt 19-11-2007
	RLA F.No.05/24/40/597/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 44/81 held on 30.01.2008. The committee decided that a copy of the application may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 18.03.2008.
